

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 69 of 2013

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Dated : 19th August, 2014

In the matter of:

Hooghly Chambers of Commerce and Industry ... Appellant(s)
Versus
West Bengal Electricity Regulatory ... Respondent(s)
Commission & Anr.

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv. and
Mr. C.K. Rai for R-1

Mr. Anand K. Shrivastava
Mr. Sakya S. Chaudhuri for R-2

ORDER

It is pointed out by the learned counsel for the Appellant that only one issue relating to Return on Equity is being pressed in the present Appeal.

The learned Sr. Counsel of the State Commission has stated that the State Commission is prepared to consider the contentions of the Appellant on the issue of Return on Equity and reconsider the issue after hearing the parties in the matter.

Accordingly, the matter relating to Return on Equity is remanded to the State Commission with the direction to the State Commission to reconsider the issue after hearing the parties to the present Appeal and pass order without being influenced by its finding in the impugned tariff order, within three months from the date of the issue of this order.

We want to clarify here that we are not giving any opinion on the merit of the issue. Accordingly, the Appeal is disposed of.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member